

30/100
CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

✓ (DESTRUCTION OF RECORD RULES, 1990)

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O.A/T.A No. 327/2001.....

R.A/C.P No.....

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SECTION OFFICER (Judl.)

FORM NO. 4
(See Rule 42)IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH ::::::: GUWAHATI

ORDER SHEET

Original APPLICATION NO 227 ... OF 2001.

Applicant (s) P. Lomkhowa

Respondent (s) Union of India Govt

Advocate for Applicants (s) R.P. Samra, B. Chakravarty, U.Das

Advocate for Respondent (s) CASE.

Notes of the Registry	Date	Order of the Tribunal
This application is in form but not in due Condonation. Petition is filed at the date vide M.P. No. 17/6/01 F. for Rs. 50/- filed on 17/6/01 IPO/BD/No. SG/425/696 Dated.....18/6/2001	6.7.2001	The application is admitted. Call for the records. Mr.A.Deb Roy accepts notice on behalf of the respondents. List on 10-8-2001 for order.
<i>By. Registrar 27/6/01</i>	<i>bb</i>	<i>CC Usha</i> Member
<i>Enclote not supplied. Hence notice is read and sent to D/S for giving the respondents No 1 to 3 by Regd A.D. vide D/No 2452 & 2454 dated 11/7/01.</i>	<i>10.8.01</i>	<i>10.8.01</i> List on 24.9.2001 for order and to enable the respondents file written statement.
<i>10/7/01</i>	<i>pg</i>	<i>CC Usha</i> Member
	<i>24.9.01</i>	<i>10.9.01</i> List again on 12/11/01 to enable the respondents to file written statement.
	<i>mb</i>	<i>CC Usha</i> Member

12.11.01

The respondents are yet to file written statement. List the case again on 12.12.2001.

No. Wts has been filed.

Zy
11.12.01

K C Usha
Member

Vice-Chairman

bb

12.12.01

It has been stated by Sri A. Deb Roy, learned Sr. C.G.S.C. that written statement filed in O.A. No. 228/2001 will cover ^{issues} in this application also. As written statement ~~fixe~~ has filed the case may be listed for hearing.

List on 24.1.02 for hearing.

No. Registration
has been filed.

Zy
12.2.02

K C Usha
Member

Vice-Chairman

mb

24.1.02

It has been stated by the learned counsel for the applicants that they ~~are~~ want ~~to~~ to file rejoinder. Prayer is allowed. The applicants may do so within 2 weeks ~~from~~ from today.

List on 13.2.2002 for hearing.

22.2.2002

Copy of the brief
has been sent to
the Office for issue
to the learned
Advocate on the part
of the opposite as
well as to the Govt.
Adv. for the Relps.

(T)

13.2.02

Heard counsel for the parties.
Hearing concluded. Judgment delivered in
open Court, kept in separate sheets.
The application is allowed in terms
of the order. No order as to costs.

K C Usha
Member

Vice-Chairman

pg

CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH.

Original Applications No.226, 227 and 228 of 2002.

Date of Order : This the 13th Day of February, 2002.

The Hon'ble Mr Justice D.N.Chowdhury, Vice-Chairman.

The Hon'ble Mr K.K.Sharma, Administrative Member.

O.A. 226/2001.

Sri Lalthangliana Murray, IFS
Deputy Conservator of Forests (Hqrs)
Office of the Principal Chief
Conservator of Forests, Mizoram,
Aizawl.

... Applicant

O.A. 227/2001.

Sri P. Liankhama, IFS
Divisional Forest Officer,
Kawrthah, Mizoram.

... Applicant

O.A. 228/2001

Sri Vanlalsawma, IFS
Divisional Forest Officer,
Wild Life Division, Aizawl,
Mizoram

... Applicant

By Advocate Sri B.Chakraborty in all
the three cases.

- Versus -

1. Union of India,
through the Secretary,
Ministry of Forest and Environment,
Govt. of India,
Paryavaran Bhavan, CGO Complex,
Lodhi Road, New Delhi-110003.
2. State of Mizoram,
through the Secretary,
Forest & Environment, Govt. of Mizoram,
Aizawl.
3. The Union Public Service Commission,
Dholpur House, Shahjahan Road,
New Delhi-110001.
(Through its Secretary) ... Respondents

By Advocate Sri A.Deb Roy, Sr.C.G.S.C for
respondents No.1 & 3 and Sri A.K.Sarma for
respondent No.2 in all the three cases.

O R D E R

CHOWDHURY J.(V.C)

All these three applications are similar in
nature and accordingly these applications were taken
up together for consideration.

2. It has been stated at the Bar that these 3 cases are squarely covered by the decision rendered by the Tribunal in O.A.195 of 2001 disposed of on 4.2.2002.

3. In the light of the decision we direct the respondents to take up the matter of the applicants and also of the persons similarly situated of the AGMUT Cadre of Mizoram segment for determining the date of appointment on the basis of existing vacancies and for allotting year of allotment as per law taking aid of the All India Services (Conditions of Services Residuary Matters) Rules, 1960. The respondents shall complete the aforesaid exercise as expeditiously as possible preferably within three months from the date of receipt of the order.

The applications are allowed to the extent indicated above.

There shall, however, be no order as to costs.

K. K. Sharma
(K.K.SHARMA)
ADMINISTRATIVE MEMBER

(D.N.CHOWDHURY)
VICE CHAIRMAN

6

केन्द्रीय प्रशासनिक अधिकार अधिकार
Central Administrative Tribunal

25 JUN 2001

गुवाहाटी न्यायालय
Guwahati Bench

-62-

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL.

Guwahati Bench.

O.A No. 227 of 2001

Between

Shri P. Liankhama, IFSApplicant

-And-

Union of India & Ors.Respondents.

I N D E X

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Filed By :

Atul Das

Advocate.

.....Contd.

DISTRICT-AIZWAL.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL.

Guwahati Bench.

(An application under Section 19 of the Administrative
Tribunal Act, 1985.)

For use in Tribunal's Office

Signature
Date

O.A. No. - 227 /2001

Between

Sri P. Liankhama, I.F.S.

Divisional Forest Officer,

Kawrthah, Mizoram.

.....Applicant.

And

1. Union of India,

Through the Secretary.

Ministry of Forest &

Environment, Govt. of India,

Pariyavaran Bhavan, CGO

.....Contd

Complex, Lodhi Road, New
Delhi-110003.

2. State of Mizoram,
Through the Secretary, Forest
& Environment, Govt. of
Mizoram, Aizwal.

3. The Union Public Service
Commission,
Dholpur House, Sajhan Road,
New Delhi-110001, (through
its Secretary).

Respondents.

1. **Particulars of order(s) against which the application is made :**

i) The Applicant assailed the action of the Respondents in not promoting the applicant to the I.F.S. cadre in the year 1990 with the year of allotment from 1986 when the applicant was fit and eligible and when the posts were available but instead the applicant was promoted on 26.9.96 with year of allotment as 1992 . The applicant also assailed the action of the Respondents in causing delay in reviewing the cadre and holding meeting of the selection committee which has thereby delayed the

.....Contd.



scope of promotion to the posts IFS and getting allotment of year.

ii) Order dated 29.6.2000 passed by the Govt. of India, Ministry of Forests & Environment by which the year of allotment and the seniority of the applicant vis-à-vis was fixed.

2. Jurisdiction of the Tribunal :-

The application declares that the subject matter of this application is within the jurisdiction of this Hon'ble Tribunal.

3. Limitation :

The applicant also declares that the present application is within the limitation period as has been prescribed under Section 21 of the Administrative Tribunal Act, 1985.

4. Facts of the case :-

1. That the applicant is a citizen of India belonging to the Schedule Tribe community of Mizoram. The applicant is entitled to the rights and privileges as guaranteed under the Constitution and the relevant rules framed thereunder.
2. That following due procedure, the applicant vide a notification dated 7.5.83 was appointed upon promotion as Assistant Conservator of Forests (ACF in short) in vacant posts created vide notification issued by theContd.



Govt. Being so appointed, the applicant thereafter underwent two years training for Diploma Course in Forestry.

A copy of the order of appointment dated 7.5.83 is annexed herewith as **ANNEXURE-A.**

3. That the applicant thereafter vide an order dated 26.6.87 under memo No. A 32012/2/87-FST issued by the Respondent No.2 was appointed upon promotion as Deputy Conservator of Forests/Divisional Forests Officer (DCF/DFO in short) and was posted as DFO, North Vanlaiphai.

A copy of the said order dated 26.6.87 is annexed herewith as **ANNEXURE- B.**

4. That the Govt. having realised that undue hardships having been caused to the Rangers in delaying their promotion to the post of ACF, the Govt. therefore vide an order dated 24.5.88 was pleased to reckon the service of the applicant as ACF w.e.f 3.2.82 which was letter corrected as 31.1.82 vide corrigendum dated 25.5.88.

Copies of the order dated 24.5.88 and 25.5.88 are annexed herewith as **ANNEXURE-C & C-1.**

5. That as per notification dated 26.3.85 issued by the Govt. of India, Ministry of Forests & Environment, theContd.



total availability of seniority posts were 9 out of which there were 6 posts for DCF from which the promotion quota includes 3 posts.

6. That thereafter vide an order dated 2.12.88, the applicant's appointment to the post of Deputy Conservator of Forests/Divisional Forests Officer (DFO in short) was regularised with effect from 26.6.87 and subsequently vide order dated 1.11.91, his service as DFO was confirmed w.e.f. 11.12.90.

Copies of the said order of regularisation dated 2.12.88 and order of confirmation dated 1.11.91 are annexed herewith as ANNEXURE- D & D-1.

7. That on 18.7.91, the Govt. of Mizoram published the seniority list of DCF and in the said seniority list, the applicant was placed at serial No.2.

A copy of the said seniority list dated 18.7.91 is annexed herewith as ANNEXURE-E.

8. That it is stated that the state of Mizoram is a constituent of the Joint Cadre Authority in matters of notional allocation of the promotion quota for the 4 constituents units as framed by the Ministry of Environment and Forest, Govt. of India which is the controlling authority. The Govt. of India accordingly vide official letter dated 25.1.95 sought concurrence from the constituents units for approval forContd.

u/b

distribution of notional allocation for promotion to the post of IFS. The Respondent No.1 through such communication clearly admitted that state of Mizoram has under utilised the posts from the promotion quota which has thereby caused injustice in getting promotion to the IFS cadre when posts were readily available. The Govt. of Mizoram accordingly vide W.T. message dated 21.3.95 gave its no objection to the same.

A copy of the letter dated 25.1.95 and the W.T. dated 21.3.95 are annexed herewith as ANNEXURE-F & F-1.

9. That the seniority posts of the state of Mizoram which was earlier 9 in number, vide a notification issued by the Govt. of India was raised to 19 which includes 12 posts in DCF rank.

A copy of the said notification dated 26.10.95 is annexed herewith as ANNEXURE-G.

10. That finally vide an order dated 26.9.96 issued by the Respondent No.1 exercising power under Rule 8(1) of the IFS (Recruitment) Rules, 1966 read with Rule 9(1) of the IFS (Appointment by Promotion) Regulation 1966, the applicant was appointed to the IFS with immediate effect and his seniority was fixed at serial No.3 in the cadre of IFS.

.....Contd.

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Copies of the order dated 26.9.96 is annexed herewith as ANNEXURE-H.

11. That being aggrieved, the applicant submitted representation on 18.2.98 making a prayer therein to appoint him to the IFS cadre with year of allotment as 1990 when he became eligible for he having joined ACF in the year 1982.

A copy of such representation dated 18.2.98 is annexed herewith as ANNEXURE-I.

12. That finally vide an order dated 29.6.2000 issued by the Respondent No.1, the applicant year of allotment in the IFS was shown to be from 1992.

A copy of the said representation dated 29.6.2000 is annexed herewith as ANNEXURE-J.

13. That the applicant begs to state that having appointed in a substantive posts which is very much evident from the allotted cadre strength for promotion quota, the unnecessary and unexplained delay caused in cadre reviewing and holding meeting of the selection committee has deprived the petitioner to get promoted to IFS from 1990 when same became due. The applicant ought to have been promoted from 1990 with year of allotment as 1986 when he was fit and suitable for the appointment to IFS.

.....Contd.



14. That the applicant humbly begs to state that had the applicant been promoted to the post of IFS with year of allotment as 1986 when same became due, the petitioner would have been promoted by now, to a higher scale of pay. The applicant instead of getting the higher pay scale is being given lower pay scale and as such the pay scale has remain stagnant for the last few years.

15. That it is stated that the service conditions relating to promotion, appointment, selection etc. in matters of IFS cadre are Governed by the following rules, namely- 1. The IFS(Recruitment) Rules, 1966. Rule 4 speaks about method of recruitment and Rule 4(b) provides for promotion from substantive members from State Forests Services. Rule 8 provides promotion from SFS cadre an laid down that the number of person to be recruited should be 33 1/3 %.

2. The IFS (Appointment by Promotion) Rules, 1966. Rule 5 deals that every year list of eligible candidates who have completed 8 years of service has to be prepared which in case should include number of eligible candidates as 3 times the vacancy. The said rule also speaks about that the list has to be review every year and if there is any adverse entry same has to be communicated to the Central Govt. Rule 8 of the

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W.L.

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said Rule provides for the State Govt. to appoint person of SFS cadre to appoint in cadre posts.

16. That the applicant humbly states that the action of the Respondents in not promoting the applicant to the IFS cadre when posts were readily available and when same became due has been done in most arbitrary and malafide manner exercising power colourably. The promotion ought to have been done by reviewing the cadre and holding meeting of the Selection Committee in time and in the instant case there was no cadre reviewing and no meeting of the Selection Committee was held since 1987.
17. That the applicant officiated in IFS cadre posts on w.e.f. 26.6.87 on senior scale which was within the knowledge of the Respondents. The applicant is entitled to be promoted earlier to IFS as per Explanation to the IFS (Regulation of Seniority) Rules, 1968.
18. That the applicant begs to state that the Govt. of India issued a circular for holding DPC laying down the guidelines to be followed therein. The Respondents in the following case has overlooked such guidelines for which the applicant was made to suffer.
19. That the applicant further begs to state that when it being the admitted position that the applicant was

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Uka

eligible for promotion to IFS in the year 1990 after completing 8 years of service. It is also the admitted position that there was no cadre review since 1984 and the selection committee did not hold its meeting since 1987 as enshrined under the rules and guidelines. As a result of such unreasonable and unjust act, no SFS officers from the state of Mizoram could be promoted when posts were available at 33 1/3 % which has also left the quota under utilised and caused hardships to the applicant. The Respondent No.1 in a similar circumstances admitting the hardships caused to the SFS cadre from the state of J & K and has allotted year retrospectively when same was due by issuing a notification dated 28.2.97. The applicant being similarly situated deserves similar treatment.

The copy of the notification dated 28.2.97 is annexed herewith as ANNEXURE-K.

20. That it is stated that the selection committee which ought to have met every year for preparing a list panel as per rules framed under IFS (Appointment by Promotion) Rules, 1966, but the meeting of the selection committee has held on 1995 after a gap of 8 years clubbing all the unfilled vacancies and promoted 20 SFS officers. Had the meeting been held regularly and the service of the applicant would have beenContd.



earlier to 1987, the applicant would have been promoted to IFS when posts were readily available and when same became due to the applicant.

21. That being highly aggrieved by the arbitrary and malafide act on the part of the Respondents in not promoting the applicant to the IFS cadre in the year 1990 with year of allotment as 1986, the applicant has approached this Hon'ble tribunal with a prayer to refix his year of allotment as 1986 by quashing and setting aside and/or modifying the order of appointment to IFS dated 26.9.96 to the extent and restoring his pay and seniority retrospectively as done in the case of Mr. J.M. Choudhury IFS of AGMUT cadre. The applicant being similarly situated deserve same treatment.

5. Grounds for present application.

a. For as per Explanation 1 of the IFS (Regulation of Seniority) Rules, 1968 ever since the first select list prepared by the Selection Committee constituted under Regulation 3 of, the IFS (Appointment by Promotion) Rules, 1966, the period of continuous officiation in senior post declared has to be counted. Since the applicant was officiating in a senior posts since 26.6.87, hence his due date of promotion to IFS would be in the year 1990.

.....Contd.



b. For that the Respondents never took steps in holding meeting for preparation of lists for promoting SFS officer since 1987 and clubbed the vacancies which is contrary to the rules and did not appoint IFS officer from the promotee quota in the year 1985, 1986, 1987 and 1988 for which the applicant was denied for promotion to IFS cadre.

c. For that from the entire sequence of events as stated above it is apparent that the Respondents have caused unreasonably delay in holding the meeting of the Selection Committee since 1987 and the entire action was exercised malafidely and arbitrarily for which the case of promotion to the IFS was further delayed and the year was reckoned as 1992 instead of 1986 as by getting promotion to IFS cadre, one is entitled to have better service benefits.

d. For that it being apparent that posts were readily available and the applicant ought to have been promoted to IFS in the year 1990 with year of allotment as 1986 and for such irregularity, the applicant was deprived of service benefit and seniority and his service remain stagnant for years.

e. For that the Respondents have regularly recruited 43 IFS officer during 1985-95, whereas as per IFS (Appointment by Promotion) Regulation, 1966, out of 43

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seats, at 33 1/3%, 21 SFS officers ought to have been promoted.

f. For that the action of the Respondents in the instant case besides being arbitrary, illegal, malafide and biased is also violative of Article 16, 19 and 21 of the Constitution of India as because of delay the applicant was deprived of better service benefits to which he is legally entitled.

g. For that the action of the Respondents in the instant case is patently malafide and punitive based on irrelevant and extraneous consideration, the order dated 26.9. 96 and 29.6.2000 needs to be modified by asking the Respondents to allot year of allotment, as 1986 when it felt due to the petitioner.

h. For that the impugned action besides being arbitrary , illegal and malafide is also liable to be condemned and set aside as same has been done whimsically, capriciously and under colorable exercise of power.

i. For that the order so assailed and the action has been done in violation of the principle of natural justice and administrative fairplay. The order as such is liable to be quashed and set aside.

j. For that in any view of the matter the impugned action is bad in law as well as in fact and as such the same is liable to be quashed and set aside.

.....Contd.



6. Details of Remedies exhausted :-

The applicant declares that he has no other alternative remedy other than to approach this Hon'ble Tribunal for getting redressal.

7. Whether Any Appeal or Suit is Pending In any Court With Regard To The Subject Matter In Agitation:

That the applicant further declares that there is no suits, application or writ petition pending before any court or tribunal with regards to the matter as agitated in this petition.

8. Details of Relief Sought for:-

Under the facts and circumstances stated above, the applicant humbly prays that this Hon'ble Tribunal may be pleased to admit this application , call for the records and after hearing the parties may be pleased to pass an order directing the Respondents to promote the applicant to IFS with retrospective benefit from the year 1990 with year of allotment as 1986 restoring his seniority and retrospective service benefits by setting aside and/or modifying the order dated 26.9.96 (Annexure-H) and 29.6.2000 (Annexure-J) and/or pass such order/orders to which the applicant is entitled as per law and equity including the cost of the proceedings.

9. Interim reliefs if any :-

.....Contd.



Under the present facts and circumstances, the applicant reserves his right to press for interim order when situation arise and if there is necessity for the same.

11. Particulars of I.P.O.:

I.P.O. No.56425696 dated 23-6-2001 for Rs.
50.00 (Rupees Fifty only) is enclosed.

.....Contd.

W.B.

VERIFICATION

I ,Sri P. Liankham a , presently working as Divisional Forests Officer, Kawrthah , Mizoram and as applicant in the instant application do hereby verify that the statements made in this instant application from paragraphs 1 to 4, 6 and 7 are true to my knowledge and belief and the rest are my humble submission before this Hon,ble Tribunal.

I sign this verification on this 25th day of June, 2001 at Guwahati.


(P. LIANKHAM A)

.....Contd.

GOVERNMENT OF MIZORAM
FORESTS DEPARTMENT.

NOTIFICATION

Dated Aizawl, the 7th May, '83.

A
Q3

No. A.12024/1/81-FST : In the interest of public service, the Governor (Administrator) of Mizoram is pleased to promote the following three Rangers to the posts of Assistant Conservator of Forests in the scale of pay of Rs.650-30-740-35-810-40-1000-MB-40-1200/-p.m. plus other allowances as admissible from time to time with effect from the date of joining the post. Promotion is given in order of seniority as given below :

1. Shri P. Liankhama
2. Shri B. Lalnghaka
3. Shri F. Lalchama

The above promotions are made against the vacant posts of Assistant Conservator of Forests created vide FOR. 1/75/78/ Vol. I/497 of 4.3.80, FOR. 37/74-81/93 of 30.3.81 and FOR. 1/80/PT of 13.10.81 respectively and retained till 29.2.84 vide A.11011/1/80/24/FST dated 24.3.83.

Sd/- V.P.S. YADAVA
Secretary to the Government of Mizoram,
Forests Department

Memo No. A.12024/1/81-FST Dated Aizawl, the 7th May, 1983.
Copy to:

1. Private Secretary to the Lt. Governor, Mizoram.
2. P.S. to Chief Minister, Mizoram.
3. P.A. to Speaker/Dy. Speaker/Ministers.
4. P.S. to Chief Secretary, Mizoram.
5. All Secretaries, Govt. of Mizoram.
6. All Heads of Departments, Mizoram.
7. A.G., Mizoram etc., Shillong.
8. All D.E.Cs.
9. Persons concerned.
10. Personal Files concerned.
11. Director of Accounts & Treasuries, Aizawl.
12. Controller, Printing & Stationeries...
13. Treasury Officer, Aizawl/Lunglei/Saiha.
14. Guard File.

Sd/- Diaknungi,
Under Secretary to the Govt. of Mizoram,
Forests Department.

certified to be true copy of the original

Advocate

P. Khamra

GOVERNMENT OF MIZORAM
ENVIRONMENT AND FORESTS DEPARTMENT

NOTIFICATION

Dated Aizawl, the 26th June, 1987.

No. A 32012/2/87-FST : The Governor of Mizoram is pleased to appoint the following Assistant Conservator of Forests on promotion as Deputy Conservator of Forests/Divisional Forests Officer in order of merit in the scale of pay Rs. 2200-75-2800-EB-100-4000/- p.m. plus other allowances as admissible under the rules from time to time with effect from the date of their joining.

The appointment is made on adhoc basis for a short period subject to regularisation in accordance with the Recruitment Rules and that such an appointment will not bestow on the person a claim for regular appointment and that the service rendered on adhoc basis in the grade would not count for the purpose of seniority in that grade.

Sl No	Name of Officers	Post against which appoin- ted	Place of posting
1.	Sri R. Rozika	- FOR 16-C/75-80/116 Dt. 24.10.80	D.F.O. Darlawn
2.	Sri B. Suanzalang	- FOR 37/74-81/93 Dt. 30.3.81	D.F.O. Champhai
✓ 3.	<u>Sri P. Liankhama</u>	- FOR 37/74-81/93 Dt. 30.3.81	D.F.O. North Vanlaiphai.
4.	Sri Lalhangliana Murray- A 11013/8/80-FST	Dt. 7.7.82	D.F.O. Lunglei
5.	Sri Liankima Lailung	- A 11013/3/80-FST Dt. 7.7.82	D.F.O. Tlabung

Sd/- O.N. KAUL,
Secretary to the Govt. of Mizoram,
Environment & Forests Deptt.

...

Certified to be true copy of the original

cont - 2/-

Abas

NOTIFICATION

Dated Aizawl, the 24th May '88

Whereas the posts of Assistant Conservator of Forest were filled up cent-per-cent by direct recruits during 1975-1983 without observance of provisions of roster in the approved Recruitment Rules causing undue delay for eligible Rangers in appointment to the post of Assistant Conservator of Forests on Promotion.

And whereas having been placed the above mentioned anomalies before them, the Review D.P.C. in its meeting held on 10-4-1986 is of the opinion that there has been some bonafied mistake in the filling up of the posts of Assistant Conservator of Forest during the aforementioned period and the mistake being found unintentional recommended that the inter-se-seniority between direct recruits and promotees should be arranged keeping in mind the principle of roster and notified as such;

Now therefore, in pursuance of the Review D.P.C. recommendation, the Governor of Mizoram is pleased to order that the date of appointment of the following officers to the post of Assistant Conservator of Forest shall be reckoned with effect from the dates shown against each for the purpose of seniority and fixation of pay in the grade of A.C.F. but no arrear accumulation during the intervening period will be permissible.

<u>Sl. No.</u>	<u>Name of Officers</u>	<u>Date of appointment.</u>
1.	Shri. P. Liankhama	3-2-1982
2.	Shri. B. Lalnghaka	5-11-1982
3.	Shri. F. Lalchama	9-5-1983

Sd/- F. ROTHANGA
Under Secretary to the Govt. of Mizoram,
Environment & Forests Department.

Memo No. A.19036/1/83-FST Dated Aizawl, the 24th May '88
Copy to :-

1. Accountant General, Assam etc., Shillong.
2. Director, Accounts & Treasuries, Mizoram, Aizawl.
3. Chief Conservator of Forests, Mizoram.
4. Controller, Printing & Stationeries with 5 spare copies for favour of publication in the Mizoram Gazette.
5. Person Concerned.
6. Treasury Officer, Aizawl/Lunglei
7. Personnel file of person concerned
8. All D.F.O.s for information
9. Guard File.

(F. ROTHANGA)
Under Secretary to the Govt. of Mizoram,
Environment & Forests Department.

Certified to be true copy of the original

Ans

C-1

GOVERNMENT OF MIZORAM
ENVIRONMENT & FORESTS DEPARTMENT

C O R R I G E N D U M

Dated Aizawl, the 25th, May, 1988

No. A-19036/1/83-FST Date of appointment appearing in the Notification issued by the Department vide No-A 19036/1/83-FST dated 24.5. '88 in respect of the officers mentioned therein may be read as follows:-

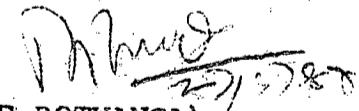
<u>Sl. No.</u>	<u>Name of Officers</u>	<u>Date of appointment</u>
1.	Shri P. Liankhama	31-1- 1982
2.	Shri B. Lalnghaka	31-10-1982
3.	Shri F. Lalchama	1-5-1983

Sd/- F. ROTHANGA
Under Secretary to the Govt. of Mizoram,
Environment & Forests Department.

Memo No. A-19036/1/83-FST dated Aizawl, the 25th, May, 1988.

Copy to:-

1. Accountant General, Assam etc. Shillong.
2. Director, Accounts & Treasuries, Mizoram.
3. Chief Conservator of Forests, Mizoram.
4. Controller, Printing & Stationeries, Mizoram with 5 spare copies for publication in the Mizoram Gazette.
5. Persons concerned.
6. Treasury Officers, Aizawl/Lunglei.
7. Personal File of the Officer concerned.
8. All Divisional Forests Officers.
9. Guard File.


(F. ROTHANGA)
Under Secretary to the Govt. of Mizoram,
Environment & Forests Department.

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- 20 -

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GOVERNMENT OF MIZORAM
ENVIRONMENT & FORESTS DEPARTMENT

NOTIFICATION

Dated Aizawl, the 2nd Dec., 1988

No. A.32012/2/87-FST : In the interest of public service, the Governor of Mizoram is pleased to order regularisation of the ad hoc appointment of the following persons as Deputy Conservator of Forests/Divisional Forests Officer with effect from 26.6.1987.

1. Pu Rozika, DCF/ DFO
2. Pu B. Suanzalang, DCF/ DFO
3. Pu P. Liankhama, DCF/ DFO
4. Pu Lalthangliaha Murray, DCF/ DFO
5. Pu Liankima Lailung, DCF/ DFO

Sd/- F. ROTHANGA
Under Secy. to the Govt. of Mizoram,
Environment & Forest Department

Memo No. A.32012/2/87-FST

Dated Aizawl, the 2nd Dec., 1988

Copy to :-

1. Secretary to Governor, Mizoram
2. Private Secretary to Chief Secretary, Mizoram.
3. All Secretaries, Govt. of Mizoram.
4. All Heads of Departments, Mizoram.
5. Accountant General, Mizoram etc. Shillong.
6. Director of Accounts & Treasuries, Mizoram.
7. Controller, Printing & Stationeries, Mizoram with 5 spare copies for publication in the Mizoram Gazette.
8. Treasury Officer, Aizawl/Lunglei/Saiha.
9. Officers concerned.
10. Personal File concerned.
11. Guard File.

F. Rothanga
(F. ROTHANGA)

Under Secretary to the Govt. of Mizoram
Environment & Forests Department

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Ans-

GOVERNMENT OF MIZORAM
ENVIRONMENT & FORESTS DEPARTMENT

R-1

B. M. P. R. A. R. P. I. S. E.

Dated Aizawl, the 1st Nov, '91.

Ro.A.31013/1/83-EST : The Governor of Mizoram is pleased to confirm the following Deputy Conservator of Forests under the Environment & Forests Department against sanctioned posts of Divisional Forests Officer/Deputy Conservator of Forests in the scale of pay Rs. 3000-4500 as shown below with effect from 11th December, 1990.

Name of Officer:

1. P. Liankhama.
2. Balthangliana Murray.
3. Liankima Lallung.
4. Vanlalsawma.
5. Hmingdailova Colney.
6. Albina Thangkhuma.

(S. R. KALHUMINGTHANGA)

Deputy Secretary to the Govt. of Mizoram,
Environment & Forests Department.

Memo No.A.31013/1/83-EST : Dated Aizawl, the 1st Nov, '91.

Copy to:

1. Secretary to Governor of Mizoram.
2. P.S. to Chief Minister.
3. P.S./F.A. to Speaker/Dy. Speaker.
4. P.S./F.A. to all Ministers.
5. All Commissioners/Secretaries.
6. All Heads of Departments.
7. Accountant General, Assam, Meghalaya, Mizoram etc. Shillong.
8. Chief Controller of Accounts, Mizoram, Aizawl.
9. Controller, Printing & Stationery, Mizoram with 6 copies for publication in Mizoram Gazette.
10. Principal Chief Conservator of Forests, Mizoram, Aizawl.
11. Conservator of Forests, Northern Circle, Aizawl/Southern Circle, Lunglei/Research & Development Circle, Aizawl.
12. All Divisional Forests Officers within Mizoram.
13. All Officers concerned.
14. Guard File.

(S. R. KALHUMINGTHANGA)

Deputy Secretary to the Govt. of Mizoram,
Environment & Forests Department.

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Sor

P.F. - 23 - 32

July 1991
in: GOVERNMENT OF MIZORAM
ENVIRONMENT & FORESTS DEPARTMENT

21. Part w/ in:

H O T E L A C C O D G

Dated Aizawl, the 18th July, '91.

M.O.A.32020/1/83-PST : The Governor of Mizoram is pleased to determine the final interse-seniority of the following Deputy Conservator of Forests belonging to the Mizoram State Forests Service under the Environment and Forests Department as shown below : -

1. Pu R. Rozika
2. ✓ Pu B. Guanzalang
3. Pu P. Liankhama
4. Pu Lalthangliana Murray
5. Pu Liankima Lailung
6. Pu Vanlalsawma
7. ✓ Pu Hmaingdailova Colney
8. Pu C. Malvuana
9. Pu Albina Thangkhume.

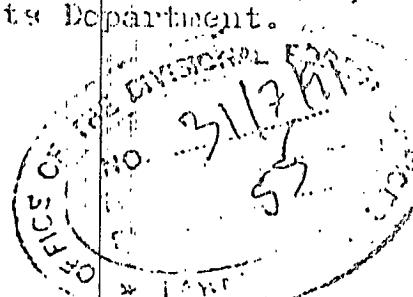
Sd/- A.K. SINGHURA
Secretary to the Govt. of Mizoram,
Environment & Forests Department

Memo No.A.32020/1/82-PST : Dated Aizawl, the 18th July, '91.
Copy to :-

1. The Principal Chief Conservator of Forests, Mizoram, Aizawl.
2. The Conservator of Forests, Northern Circle Aizawl, Southern Circle Lunglei, Research & Development Circle, Aizawl.
3. P.S. to Minister, Environment & Forests Department.
4. All Divisional Forest Officers.
5. ✓ Officers concerned.
6. Personal file of Officers concerned.
7. Guard file.

(Signature)

(B. KALHUMTHANGPHANGA)
Deputy Secretary to the Govt. of Mizoram,
Environment & Forests Department.



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copy

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F) No. 13013/1/95-IFS-I

Dated the 25th January, 1995

Dear Shri

The Ministry of Environment and Forests, as the Cadre Controlling Authority for the Indian Forest Service, wishes to seek the concurrence of the Joint Cadre Authority (JCA) of the AGMUT Joint Cadre, in the matter of notional allocation of promotion quota vacancies amongst the four constituent units, namely, Arunachal Pradesh, Goa, Mizoram and Union Territories. As you are aware, after coming into existence of the JCA during March, 1989 (i.e., after attainment of Statehood by the then Union territories of Arunachal Pradesh, Goa and Mizoram), no select list, constituent unitwise, for promotion to Indian Forest Service could be drawn up for the years 1988 and onwards mainly for the reason that the Ministry was not in a position to send the requisition to the UPSC for want of information regarding number of vacancies available or likely to be available in each constituent unit of the Joint Cadre for the period in question.

2. Further, while in the case of IAS and IPS, the Joint Cadre Authority had already considered and took a formal decision regarding allocation of promotion vacancies to each constituent unit on notional basis. (Vide JCA decision contained in the Minutes of its meeting dated 20th June, 1990,) the JCA could not formally take up and decide the notional allocation of promotion quota vacancies in respect of Indian Forest Service.

3. As a result of this situation, this Ministry have been receiving a number of representations both from the SFS officers of the constituent units of the Joint Cadre as also from SFS Office Associations requesting this Ministry for early convening of the posting of the Selection Committee for effecting promotions of eligible officers drawn from State Forest Service to the Indian Forest Service under the IFS (Appointment by Promotion) Regulations.

ATTESTED

W. R. Mani
30/1/2001
Superintendent (Examination)
Office of the Director
Chief Conservator of Forests
Mizoram : Arunachal

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Govt.

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4. Since formal decision regarding allocation of promotion quota vacancies to each constituent unit on national basis is required to be taken, as was done in the case of IAS and IPS, as a prerequisite for convening the meeting of the Selection Committee through the Union Public Service Commission, we would like to request you to give your formal concurrence immediately, as a Member of JCA of the AGMUT (Joint Cadre Authority) to the proposals contained in the enclosed Note which distributes the promotion quota vacancies amongst the four 4 constituent units. The national allocation is on the same principles, as were earlier considered and approved by the JCA for IAS and IPS. You would kindly appreciate that the State Forest Service Officers deserve their due share in the All India Services which needs to be provided to them without further delay.

4. We are addressing the communication to the other Members of the JCA, for formal concurrence/decision.

With regards,

Yours sincerely,

(SARWESHWAR JHA)

Shri T. Ringu,
Chief Secretary
Government of Arunachal Pradesh,
Itanagar

Shri F. Pahnuana,
Chief Secretary
Government of Mizoram,
Aizawl-796001

Shri P.S. Bhatnagar,
Chief Secretary
Government of Goa,
Panaji.

Copy to : Shri V. Lakshmi Ratan, Joint Secretary, Department of Personnel and Training, North Block, New Delhi.

(SARWESHWAR JHA)

Joint Secretary to the Government of India

ATTESTED

W. Main
30/1/2001
Superintendent (Establishment)
Chief Commissioner of Forests
Mizoram : Aizawl

27.1.95

Note for the consideration of the Joint Cadre Authority for the IFS Cadre of Arunachal Pradesh, Goa, Mizoram and Union Territories.

AGMUT Cadre of the Indian Forest Service comprises the State of Arunachal Pradesh, Goa, Mizoram and the Union Territories of A & N Islands, Dadra Nagar Haveli & Haveli & Daman and Diu. Formerly, the constituent units of the AGMUT Cadre were Union Territories and for promotions of officers to IFS in accordance with the provisions contained in the IFS (Appointment by Promotion) Regulations, 1966, a combined seniority list used to be prepared. Now with the formation of States of Arunachal Pradesh and Mizoram and Goa, the expectation is that the State Forest Service Officers belonging to these three states of the Joint AGMU Cadre will get promotion to Indian Forest Service and be posted within the state, as in the case of other State Cadres.

2. Ministry of Environment & Forest is examining proposals to consider promotion of State Forest Officers of these States separately and the UT officers in one seniority list, as before for promotion from SFS to IFS. To achieve this, the promotion quota for each of the three states and all the Union Territories (A & N Islands, Dadra & Nagar Haveli and Daman and Diu) in the AGMUT Joint Cadre has to be worked out and the vacancies in the promotion quota for each unit has to be decided.

3. So far as working out the promotion quota for the constituent units of AGMUT Joint Cadre is concerned. In case of IAS and IPS officers, the Ministry of Home Affairs have adopted the principle that the promotion quota is required to be worked out in proportion with the senior duty posts in each constituent unit, viz. Arunachal Pradesh, Goa, Mizoram and U.T's. U.T's taken as one unit. In accordance with the principles adopted in case of IAS and IPS, Ministry of Environment & Forests also proposes to determine the promotion quota in case of Indian Forest Service as detailed below :-

3.2 In the Joint AGMUT Cadre of the IFS, there are 61 senior duty posts and with the addition of Central Deputation Reserve, the total number of senior duty posts works out to 73.

Break up

A & N Islands Dadra Nagar Haveli and Daman & Diu.
Arunachal Pradesh
Goa
Mizoram

Add CDR

Seniority duty posts

-	19
-	27
-	6
-	9
-	61
-	12
	73

ATTESTED
W. Main 3871/20
 Superintendent (Forest Department)
 State of Arunachal Pradesh
 Chief Conservator of Forests
 Mizoram : Aizawl.

The promotion quota in the Joint AGMUT cadre of the IFS is out to 24 posts, in accordance with provisions contained in 5 (Recruitment) Rules, 1966; i.e., the number of persons recruited by promotion in any State or group of States shall not, any time, exceed 33 1/3 per cent of the cadre strength. Notional apportionment of the available 24 posts amongst the constituent segments of the Cadre thus works out as follows:- (1) State

A & N Islands, Dadra Nagar Haveli and Daman & Diu	01
Arunachal Pradesh	11
Goa	02
Mizoram	04
Total	24 Posts

3.4 In the Joint AGMUT Cadre of the IFS, so far 19 SFS officers have been promoted to IFS and it is noted that in case of Arunachal Pradesh and Goa, there has been excess utilization of promotion quota. In case of Arunachal Pradesh, against 11 available posts, 12 officers stood promoted and in case of Goa, against 2 posts, 4 officers stood promoted. In respect of U.I. segment and Mizoram, there has been under-utilization of the promotion quota by 3 and 4 posts respectively. (Annexure).

4. To sum-up, in the Joint AGMUT Cadre of the IFS, against 24 promotion-quota posts available, 19 officers drawn from the State Forest Service have so far been promoted to IFS (position as on 3.4. 1989). SFS officers promoted from the segments and Mizoram segment, there has been under-utilization.

5. In order to work out vacancies in each of the 4 segments of the Joint AGMUT Cadre, it is necessary to redistribute the promotee officers amongst the four constituent units for which a decision of the Joint Cadre Authority is now solicited. Ministry of Home Affairs have indicated that in case of IAS and IPS, the JCA of AGMUT cadre has decided to notionaly re-allocate all the available promotee IAS and IPS officers amongst the four segments of the Cadre, considering the position as on 28.12.88. In order to ensure that vacancies in the promotion quota that would arise in future are available to the SFS Officers of Mizoram and U.I. segments aspiring for promotion to the IFS and also, in consideration of the fact that these two segments have not occupied promotion posts in the strict proportion to the number of senior duty posts, the promotee officers likely to retire at the earliest out of the those presently serving will be notionaly allocated to either Mizoram or U.I. segments.

6. After concurrence of the JCA for re-allocation of the available promotee officers of IFS in the segments of Mizoram and U.I. is received, the Ministry of Environment and Forests will initiate action for promotion of SFS Officers in the cadre under the IFS (Appointment by promotion) Regulations in consultation with the constituent units of the Cadre.

ATTENDED

W. M. S. 30/1/2001

Superintendent (Establishment)
Office of the P.R.C.
Chief Conservator of Forests
Mizoram : Aizawl.

ANNEXURE

CONSTITUENT UNIT - WISE

PROMOTED OFFICERS IN THE INDIAN FOREST SERVICE

S.No.	Name	Year of appointment	Date of birth	Date of Superannuation
ARUNACHAL PRADESH				
1.	S/Sirij			
1.	G.S. Thapliyal	1969	13.01.37	31.03.1995
2.	S.K. Raha	1969	01.07.44	30.06.2002
3.	R.P. Neog	1969	01.09.42	31.08.2000
4.	S.N. Kalita	1969	01.03.46	29.02.2004
5.	K. Namchoom	1969	01.04.45	31.03.2003
6.	B.S. Baniwal	1979	10.06.48	30.06.2006
7.	P.K. Sen	1979	01.07.42	31.03.2000
8.	T. Miliang		14.03.50	31.03.2008
9.	L.K. Pait		22.08.53	31.08.2011
10.	M. Namsoom		29.05.51	31.05.2009
11.	A.K. Chatterjee	1980	26.05.49	31.05.2007
GOA				
12.	P.V. Savant	1969	25.07.42	31.07.2000
13.	J.F. Rangel	1969	26.03.37	28.02.1995
14.	R.A. Mazalkar	1980	27.05.39	31.05.1997
15.	R.M. Naik		18.06.49	30.06.2008
U.T.S. (A & N ISLANDS)				
16.	B.A. Mathews	1969	13.06.40	30.06.1998
17.	A.K. Sinha	1979	04.04.50	30.04.2008
18.	I.H. Khan	1979	15.12.51	31.12.2009
19.	S.M. Moitra		05.07.41	31.07.1999

ATTESTED

Mizoram 30/1/2001
 Superintendent (Establishment)
 Office of the Director
 Chief Conservator of Forests
 Mizoram : Aizawl.

W/T MESSAGE

-29-

Attachment - F-1

TO

THE JOINT SECRETARY TO THE
GOVT. OF INDIA MINISTRY OF
ENVIRONMENT & FORESTS
PARYAVARAN BHAWAN, C.G.O. COMPLEX
LODHI ROAD, NEW DELHI - 3.

FROM

CHIEF SECRETARY,
GOVT. OF MIZORAM.

NO. A.45011/6/90-PERS(B) DATED AIZAWL THE 21ST MARCH '95 (.)
KINDLY REFER YOUR LETTER NO. 03013/1/95-IFS-I
DT. 25.1.95 REGARDING PROPOSAL FOR NOTIONAL
ALLOCATION OF PROMOTION QUOTA VACANCIES AMONGST
FOUR CONSTITUENT UNITS OF IFS, AGMU CADRE (.)
THE GOVT. OF MIZORAM HAS NO OBJECTION ON THE
ABOVE MENTIONED PROPOSALS (.)

Memo NO. A.45011/6/90-PERS(B) : Dated Aizawl, the 21st March '95.
Copy to :-

1. The S.O., I.S.P.W. for immediate transmission.
2. Post copy in confirmation.
3. Joint Secretary, Govt. of Mizoram, Environment & Forests Department.
4. Principal Chief Conservator of Forests, Mizoram.

(HMINGTHAN CHAMA)
Under Secretary to the Govt. of Mizoram,
Dept. of Personnel & Administrative Reforms,
Civil Service Wing.

Spouse copy
22/3/95

11/03/95

30/12/95 FOR THE POSITION

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22/3/95
22/3/95

No. 16016/4/95-AIS(II)-A

Government of India

Ministry of Personnel, P.G. & Pensions
(Department of Personnel & Training)

New Delhi, the 26/10/95

NOTIFICATION

G.S.R. No. In exercise of the powers conferred by sub-section (1) of Section 3 of the All India Services Act, 1951 (61 of 1951) read with sub-rule (2) of Rule 4 of the Indian Forest Service (Cadre) Rules, 1966, the Central Government, in consultation with the Government of Arunachal Pradesh, Goa and Mizoram, hereby makes the following regulations further to amend the Indian Forest Service (Fixation of Cadre Strength) Regulations, 1966, namely:—

1. (1) These regulations may be called Indian Forest Service (Fixation of Cadre Strength) (Sixth Amendment Regulations, 1995).

1. (2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Schedule to the Indian Forest Service (Fixation of Cadre Strength) Regulations, 1966, for the heading "Arunachal Pradesh-Goa-Mizoram-Union Territories" and entries occurring thereunder, the following shall be substituted namely:—

"ARUNACHAL PRADESH-GOA-MIZORAM-UNION TERRITORIES"

1. Senior Posts under the Governments of Arunachal Pradesh-Goa-Mizoram-Union Territories

Posts under the Government of Arunachal Pradesh

Principal Chief Conservator of Forests

Chief Conservator of Forests (Development)

Chief Conservator of Forests (Wildlife, Wastelands & Vigilance)

Conservator of Forests (Territorial)

[Central, Western, Eastern & Southern]

Conservator of Forests (Planning & Development)

Conservator of Forests (Conservation-Nodal Officer)

Deputy Conservator of Forests (Territorial)

[Dibang, Lohit, Along, Namsai, Parigat, Nampong, Bandarleva, Deomali, Headpatti, Bomdila]

Deputy Conservator of Forests (Headquarters)

Deputy Conservator of Forests (Wildlife)

Deputy Conservator of Forests (Industries)

Dept. of Personnel & Admin. Reforms (C.S.)
Recd. No. 2511
Date... 18/11/95

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For -

Govt. in

Keep in
your file for
reference

Deputy Conservator of Forests (Working Plan)

Deputy Conservator of Forests (Forest Utilisation)

Deputy Conservator of Forests (Research, Resources Survey)

Deputy Conservator of Forests (Silviculture)

Deputy Conservator of Forests (Forest Statistics, & Planning)

Deputy Conservator of Forests & Field Director, Project Tiger, Namdapha

Deputy Conservator of Forests (Social Forestry)

34

Posts under the Government of Goa

Conservator of Forests

Deputy Conservator of Forests (Territorial)

Deputy Conservator of Forests (Cashew)

Deputy Conservator of Forests (Working Plan)

Deputy Conservator of Forests (Forest Utilisation)

Deputy Conservator of Forests (Wildlife)

Deputy Conservator of Forests (Social Forestry)

34

Posts under the Government of Mizoram

Principal Chief Conservator of Forests

Chief Conservator of Forest (Development & Planning)

(Chief) Conservator of Forests (Territorial) [Northern, Southern & Central Circles]

Conservator of Forests (Research & Development)

Conservator of Forests & Chief Wildlife Warden

Deputy Conservator of Forests (Territorial) [Aizawl, Kolasib, Lunglei, Champhai, Kawntham, Danlawn]

Deputy Conservator of Forests (Planning)

Deputy Conservator of Forests (Training)

Deputy Conservator of Forests (Working Plan)

Deputy Conservator of Forests (Wildlife)

Deputy Conservator of Forests (Resources Survey)

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Posts under the Andaman & Nicobar Administration

Principal Chief Conservator of Forests

Chief Conservator of Forests & Chief Wildlife Warden

Conservator of Forests (Territorial)
[Northern & Southern Circles]

Conservator of Forests (Research & Development)

Conservator of Forests (Development & Utilisation)

Conservator of Forests (Wildlife)

Deputy Conservator of Forests (Territorial)
[Diglipur, Mayabunder, Middle Andaman, Baratang,
South Andaman, Little Andaman, Nicobar Islands]

Deputy Conservator of Forests (Depot)

Deputy Conservator of Forests (Biosphere Reserve)

Deputy Conservator of Forests (Mill)

Deputy Conservator of Forests (Silviculture)

Deputy Conservator of Forests (Working Plan)

Deputy Conservator of Forests (Forest Utilisation)

Deputy Conservator of Forests (Headquarters)

Deputy Conservator of Forests (Wildlife)

23

Posts under Dadra & Nagar Haveli and Daman & Diu

Conservator of Forests & Chief Wildlife Warden

Deputy Conservator of Forests (Territorial)
[Dadra & Nagar Haveli]Deputy Conservator of Forests (Wildlife),
[Dadra & Nagar Haveli]

Deputy Conservator of Forests, Daman & Diu

4

Posts under the Delhi Government

Conservator of Forests & Chief Wildlife Warden

Deputy Conservator of Forests (Rural)

1

Deputy Conservator of Forests (Urban)

Deputy Conservator of Forests (Reserve Forests)

Posts under the Pondicherry Government

Deputy Conservator of Forests & Chief Wildlife Warden

Posts under the Lakshadweep Administration

Deputy Conservator of Forest & Chief Wildlife Warden

Posts under the Chandigarh Administration

Deputy Conservator of Forests & Chief Wildlife Warden

TOTAL:

2.	Central Deputation Reserve @ 20% of Item 1 above	19
3.	Posts to be filled by promotion in accordance with Rule 8 of the Indian Forest Service (Recruitment) Rules, 1966, @ 33 1/3% of Items 1 and 2 above	38
4.	Posts to be filled by direct recruitment (1+2+3)	76
5.	Deputation Reserve @ 25% of Item 1 above	23
6.	Leave Reserve, Training Reserve & Junior Posts @ 20% of Item 1 above	19
	Direct Recruitment Posts	118
	Promotion posts	38
	Total, Authorised Strength	156



(Madhumita D. Mitra)
Desk Officer

Note 1: Prior to the issue of this notification the total authorised strength of the Arunachal-Pradesh-Goa-Mizoram-Union Territories Cadre was 100.

Note 2: The Principal Regulations were notified vide Notification No. 6/1/66 - ATS(IV), dated 31.10.1966 as GSR No.1072 in the Indian Forest Service (Fixation of Cadre Strength) Regulations, 1966, has been amended vide Notification given below:-

Annex H

(TO BE PUBLISHED IN PART I SECTION II OF THE GAZETTE OF INDIA)

F.NO.32012/1/93-IFS-I

Government of India

Ministry of Environment and Forests

Paryavaran Bhawan,
CGO Complex, Lodhi Rd.,
New Delhi - 110003

Dated the 26th September, 1996

NOTIFICATION

In exercise of the powers conferred by sub-rule (1) of rule 8 of the Indian Forest Service (Recruitment) Rules, 1966 read with sub-regulation (1) of regulation 9 of the Indian Forest Service (Appointment by Promotion) Regulations, 1966, the President is pleased to appoint with immediate effect the undermentioned twenty officers of the State Forest Service of Arunachal Pradesh, Mizoram and Andaman & Nicobar Administration, constituent units of the Arunachal Pradesh-Goa-Mizoram and Union Territories(AGMUT) cadre, to the Indian Forest Service against the existing vacancies and to allocate them to the AGMUT cadre of the Indian Forest Service under sub-rule (1) of rule 5 of the Indian Forest Service (Cadre) Rules, 1966:-

S.No.	Name of the officer	Date of birth
1		
2		
3		

Arunachal Pradesh:

4	S/Shri	
01	R. Modi	01.03.1947
02	S.J. Jongsom	03.01.1955
03	R.K. Deori	01.03.1959
04	S. Thirunavukarasu	04.02.1954

Mizoram:

5	S/Shri	
01	R. Rozika	01.04.1939
02	B. Suanzalang	31.03.1955
03	P. Liankhama	01.03.1949
04	Lalthangliana Murray	16.04.1959
05	Liankima Lailung	10.11.1961
06	Vanlalsawma	01.03.1959
07	Hmingdailova Colney	01.05.1959

Charmul

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Andaman & Nicobar Administration

1977 09 07

S/Shri

01	J.P. Misra	05.07.1954
02	Randhir Singh	17.11.1938
03	M.P. Singh	08.12.1945
04	B.P. Singh	01.04.1947
05	S.C. Mukhopadhyay	26.10.1950
06	Anutosh Guha	30.01.1949
07	George Jacob	14.12.1952
08	V. Chandrapandian	25.03.1953
09	Jitendra Kumar	27.10.1960

Carry

(R. Sanehwal)

Under Secretary to the Govt. of India

To

The Manager, Government of India Press, Fardibabad (Haryana) (with a copy of Hindi Version)

Distribution:

1. The Chief Secretary, Govt. of Arunachal Pradesh, Itanagar
2. The Chief Secretary, Govt. of Mizoram, Aizawl.
3. The Chief Secretary, Govt. of Andaman & Nicobar Islands, Port Blair.
4. The Principal Chief Conservator of Forests, Arunachal Pradesh, Itanagar with spare copies for the officers concerned.
5. The Principal Chief Conservator of Forests, Mizoram, Aizawl with the spare copies for the officers concerned.
6. The Principal Chief Conservator of Forests, Andaman & Nicobar Islands, Port Blair with the spare copies for the officers concerned.
7. The Accountant General, Arunachal Pradesh, Itanagar.
8. The Accountant General, Mizoram, Aizawl
9. The Accountant General, Andaman Nicobar Islands, Port Blair.
10. The Secretary, Union Public Service Commission, Dholpur House, Shahjahan, Road, New Delhi.
11. Guard File.

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To,

The Secretary to the Govt. of India,
Ministry of Environment & Forests,
Parivarjan Bhawan,
CGO Complex, Lodi Road,
New Delhi - 110003.

Through : Proper channel.

Subj : Assignment of year of allotment to IFS
(AGMUT) Cadre - regarding.

Respected Sir,

With due respect and humble submission,
I am to state the following few lines of prayer for
favour of your kind and sympathetic consideration.

1. That Sir, I was inducted into IFS (AGMUT)
under promotion Regulation vide Ministry's Notification
F.NO.32012/1/93-IFS-I dt. 26.9.96. But till today,
year of allotment is not assigned to me even after a
lapse of more than one year. As a result, fixation
of my pay in a revised scale was held up. The Fifth
Pay Commission recommendation states that four and nine
years of service in this rule shall be calculated from
the year of allotment assigned to him under Rule 3 of
the IFS (Regulation of Seniority) Rules, 1968.

2. I joined the State Forest Service on 31.1.
1982 and got promotion to senior scale (DCF) on 26.6.1987.
So, I was eligible for promotion to IFS in 1990. But
unfortunately, there was no Cadre review from 1984 onwards
and ~~no~~ no Selection Committee meeting was held after
1987 although there is a mandatory provision in the re-
gulations to hold Cadre review and Selection Committee
meeting every three years and every year respectively.
If the Selection Committee meeting was being held and
prepared Select List annually, I would have been appointed
to IFS in 1990 and got the year of allotment as 1986.

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And as a result, I felt that undue hardship has been caused to me due to delay in the conduct of Cadre reviews and holding of Selection Committee meetings.

3. That Sir, the same case had been presented by the inducted IFS Officers of Jammu & Kashmir Cadre recently and the matter had been settled favourably vide Ministry's letter No. 13014/07/95-IFS-II dt. 28.2.97.

In view of the above, I therefore earnestly pray to assign me the year of allotment at an early date with sympathetic consideration in accordance with the methods adopted in the case of IFS, J & K Cadre for which act of your kindness I shall remain ever grateful to you.

Yours faithfully,

W.L. 18.2.98
(P. LIANKHAMA) I.F.S.
Principal,
Forest Training School,
Mizoram :: Aizawl.

Advance Copy submitted to the Secretary to the Govt. of India, Ministry of Environment & Forests, New Delhi for favour of necessary action.

W.L. 18.2.98
Principal,
Forest Training School,
Mizoram :: Aizawl.

No. 32012/1/93 - IFS - 1
Government of India
Ministry of Environment and Forests

Paryavaran Bhawan, C-50 Complex
Lodi Road, New Delhi - 110 003

Dated the 26th June, 2000

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O R D E R

The year of allotment and seniority of the following
persons borne on the Arunachal Pradesh & Goa - Mizoram - Union
Territory (AGMUT) Joint Cadre of the Indian Forest Service who
transferred from the State Forest Service to the Indian Forest
Service with effect from the dates and vide notification
number against each is required to be determined in terms of
the provisions of Rule 3(2)(c) and 4 (4) of the Indian Forest
Service Regulation of Seniority) Rules, 1968 applicable in their
service.

A. Arunachal Pradesh

Sl. No.	Name & DOB	Date of appt. to IFS	Notification No. & Date
1.	R. Reddy (01.03.47)	26.09.96	F.No.32012/1/93-IFS-1 dt. 26.09.96
2.	J. Jengsem (03.01.55)	26.09.96	- do -
3.	R. K. Deori (01.03.59)	26.09.96	- do -
4.	S. Thirumavalavan (04.02.54)	10.10.96	- do -
5.	S. Choudhury (01.04.40)	17.12.97	F.No.32012/1/93-IFS-1 dt. 17.12.97

B. Mizoram

1.	R. Rozika (01.04.39)	26.09.96	F.No.32012/1/93-IFS-1 dt. 26.09.96
2.	R. Suanzalang (31.03.55)	26.09.96	- do -
3.	P. Liankhama (01.03.49)	26.09.96	- do -
4.	Lalhangliana Murray (16.04.59)	26.09.96	- do -
5.	L. Liankima Laing (10.11.61)	26.09.96	- do -
6.	Yanibalsawma (01.03.59)	26.09.96	- do -
7.	Maingdaihova Golney (01.04.59)	26.09.96	- do -

Q/B/S

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C. Andaman & Nicobar Administration

1. Name & D.O.B.	2. Date of Apppt. to IFS	3. Notification No. & Date
1. Mr. Chittaranjan Chatterjee (31.12.31)	11.09.96	F.No. 32012/1/93-IFS-E dt. 26.09.96
2. Mr. Arun Misra (05.07.54)	26.09.96	- do -
3. Mr. Randhir Singh (27.11.38)	26.09.96	- do -
4. Mr. S. Singh (27.12.45)	26.09.96	- do -
5. Mr. Singh (01.04.47)	26.09.96	- do -
6. Mr. Mukhopadhyay (26.10.60)	26.09.96	- do -
7. Mr. Sandeep Gulha (21.11.49)	26.09.96	- do -
8. Mr. Jacob (06.12.52)	26.09.96	- do -
9. Mr. Chandrapandian (29.03.53)	26.09.96	- do -
10. Mr. Santosh Kumar (27.10.60)	26.09.96	- do -
11. Mr. Bhattacharya (06.50)	11.10.96	F.No. 32012/1/93-IFS-E dt. 11.10.96
12. Mr. Mitra (11.47)	02.12.96	F.No. 32012/1/93-IFS-E dt. 02.12.96

1. None of these officers has officiated in senior posts for the purpose of rule 2(9) read with rule 3(2)(c) of the IFS (Classification of Seniority Rules) 1968 prior to their appointment to the Indian Forest Service in accordance with the provisions of Rule 9 of the IFS (cadre) Rules, 1966.

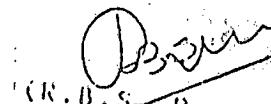
2. Accordingly, in terms of the provisions of Indian Forest (Classification of Seniority) Rules, 1968 all of them except Mr. S. Chowdhury whose name appears at S.No.5 under the Assam-Bihar segment are placed below Shri Ngilizing Lam, IFS (RR:1992) who has been continuously drawing the senior time scale for IFS prior to the date of their appointment to IFS on 26.09.96 and their year of allotment will be 1992. Shri S. Chowdhury will be placed below Shri Santosh Kumar, IFS (RR:1993) who has been continuously drawing the senior time scale for IFS prior to the date of appointment of Shri S. Chowdhury to IFS on 26.09.96 and his year of allotment will be 1993.

Revised
26/12/2010

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Separation of the above officers will follow regarding the joint AGMUL Cadre.


(R.B.S. Rawat)
Director

Separation:

1. Secretary, Arunachal Pradesh/Goa/Arizoram/A&N Islands, Port Blair, Arunachal Pradesh/Arizoram/A&N Islands, Port Blair, Arizoram/Port Blair, Arizoram, Port Blair, Panaji, Secretary, UPSC, Shahjahan Road, New Delhi, General, Arunachal Pradesh/Goa/Arizoram, Accountant General, A&N Islands, Port Blair.

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K

No. 13014/07/95 - IFS.II
Government of India
Ministry of Environment and Forests

Paryavaran Bhawan, C.G.O. Complex,
Lodhi Road, New Delhi - 110003.
Dated the 28th February, 1997.

To

The Chief Secretary,
Govt. of Jammu and Kashmir,
Srinagar.

Sub:-

Indian Forest Service - J & K Cadre - Revision
of seniority of officers appointed on the basis
of 1995 Select List.

I am directed to say that S/Shri V.P.Modi and 27 other State Forest Service Officers of your State were appointed to the Indian Forest Service (IFS) of J & K Cadre by promotion vide this Ministry's Notification No.17013/07/95-IFS-II dated 12.5.95. All the 28 officers were assigned '1991' as their Year of Allotment in terms of the provisions of rule 3 (2) (a) and 3 (2) (c) of the IFS (Regulation of Seniority) Rules, 1968 vide this Ministry's Order No.18014/7/95 - IFS-II, Dt. 30.10.95.

2. Representations have been received from the officers concerned that if the Select List was prepared annually, as envisaged in the IFS (Appointment by Promotion) Regulations, 1966, they would have been appointed to IFS earlier and consequently they would have got higher Year of Allotment than 1991 and higher seniority position than assigned now.

3. The Government of Jammu and Kashmir also recommended the relaxation of Rules/Regulations in order to assign higher Year of Allotment and seniority to the officers concerned, because the Select List of 1995 from which the above said 28 officers were appointed was prepared after a gap of about 20 years.

4. The matter has been considered carefully. It is felt that undue hardship has been caused to these officers due to delays in the conduct of Cadre Reviews and holding of Selection Committee meetings. If the Selection Committee meetings were held annually these officers would have been appointed to IFS much earlier and would have got higher Years of Allotment and seniority.

5. In view of the undue hardship caused to the officers concerned, the Central Government, in exercise of the powers conferred by rule 3 of the All India Services (Conditions of Service - Residuary Matters) - Rules, 1960, as a ONE-TIME measure is pleased to assign deputedees of appointment to the Service as shown in Column 3 and determination of Year of Allotment as shown in Column 4 of the table below. Accordingly, the

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continued.....

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deemed date of appointment of these officers have been worked out on the basis of deemed cadre review. Inclusion of their names from the year 1980 onwards which is calculated on the basis of vacancies in promotion quota at the appropriate periods and then applying the provisions of rule 3 of the IFS (Regulation of Seniority) Rules, 1968, on the basis of their deemed dates of appointment to the IFS for assigning Year of Allotment and inter-se seniority. Statements A and B indicating as to how the vacancies were arrived at and the names of officers who could be accommodated against each vacancy are enclosed for information.

S. No.	Name	Deemed Date of Appointment (31st Dec. of the year)	Revised Year of Allotment based on Col. (3)
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1	2	3	4
S/ Shri			
1.	V.P. Modi	31.12.80	1978
2.	K.A. Kawoosa	31.12.80	1978
3.	Y.K. Sharma	do	1978
4.	S. Haqashbandi	do	1978
5.	Y.S. Narasinghia	do	1978
6.	S.S. Bali	do	1978
7.	A.R. Wadoo	do	1978
8.	V.K. Zadoc	do	1978
9.	Chander Mohan Sethi	do	1978
10.	Shafer Ahzad	do	1978
11.	G.H. Kharjaria	do	1978
12.	Shazia Mohd. Khan	31.12.85	1982
13.	F.S. Ahmed Cadri	31.12.85	1984
14.	Subash Chander Sharma	31.12.85	1985
15.	Sajal Prakash Sharma	do	1985
16.	Harninder Singh	31.12.90	1986
17.	Jainder Pachnanda	do	1986
18.	Abdul Qayoom Khan	do	1986
19.	Aziz Shafiq Khan	do	1986
20.	Manu Raj Singh	do	1986
21.	Salil Kr. Sharma	do	1986
22.	Manzoor Ahmed	do	1986
23.	Kuknejaet Sharma	do	1986
24.	Arun Kukar	do	1986
25.	Asgar Inayatullah	do	1986
26.	A.R. Latoo	do	1986
27.	M.A. Hakak	31.12.93	1988✓
28.	Nissar Ahmed Nakeem	31.12.92	1985

NOTE: The revision presently covers only those officers who have been actually appointed to IFS of J & K Cadre on the basis of 1995 Select List.

continued.....

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E. For purposes of inter-se seniority, they shall be placed below the direct recruits of the corresponding Year of Allotment in the same order.

Yours faithfully,

A.S.N. Hurti

(A.S.N. Hurti)

Under Secretary to the Govt. of India

Copy to:

Department of Personnel & Training, North Block,
New Delhi AIS-I Section). Their case No. F.No. 14014 /
32 / 96 - AIS-I refers.

Copy also:

Guard file